

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3661  
ANSWERED ON:16.08.2000  
MANDATORY POSTING  
P. RAJENDRAN

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Department of Personnel and Training have taken a decision to give mandatory posting to Central Secretariat Service (CSS) officers as Joint Secretaries if they have been empanelled for three years or more;
- (b) if so, the number of CSS officers eligible for mandatory posting as Joint Secretaries as on date;
- (c) the number out of them have been given mandatory posting; and
- (d) the time by which the remaining eligible officers are likely to be given mandatory posting?

**Answer**

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. VASUN RAJE)

(a), (b), (c) & (d): As per the extant policy, the CSS officers who are having 2 years to superannuate may be considered for appointment as Joint Secretary by way of mandatory posting either against a regular vacancy in the Ministry/Department where the officer is working or by in-situ promotion by personal upgradation in the same Ministry/Department, provided they are included in the Joint Secretaries' suitability list. At present there is only one CSS officer, empanelled to hold a post at the level of Joint Secretary, who has got less than two years' service for retirement and, as such, is eligible for in-situ promotion as Joint Secretary. Action has been initiated in his case.